

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No. 122/2023/EZ

Ajay Kumar Behera-----Applicants(s)

Versus

State of Odisha & Ors. ----- Respondent(s)

Affidavit on Behalf of the Opposite Party/Respondent No. 09 State  
Environment Impact Assessment Authority (SEIAA), Odisha

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Place: Bhubaneswar  
Date: 23/04/2024

**Shri Apurba Ghosh**  
Advocate for Respondent No.09  
(SEIAA), Odisha  
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Environment Impact Assessment Authority (SEIAA), Odisha

1. Dr. Kailasam Murugesen, IFS, son of late Paramasivam Kailasam aged 54 years, at present working as Member Secretary, State Environment Impact Assessment Authority, Odisha, do hereby solemnly affirm and state as follows.
2. That I am the deponent in this affidavit and I have been duly authorized to swear this affidavit on behalf of the Opp. Party No.09 before this Hon'ble National Green Tribunal.
3. That, I have gone through the original application order dated. 22.09.2023 and understood the contents thereof. I am well acquainted with the facts of the case and the relevant official records. Any contention, allegation or averment not dealt with in the present affidavit shall be construed as denied.
4. That, in reply to the averments made in the OA in regard to excess and illegal extraction of laterite stone material from

*[Signature]*  
MEMBER SECRETARY  
State E.I.A. Authority  
Orissa, Bhubaneswar



Damanbhuin Laterite Stone Quarry over an area of 10.23 acres or 4.139 Ha, in village-Damanbhuin, Tahasil-Tangi, Dist-Khordha and also allegation that quarrying operation from Plot No.2162 adjoining the lease plot by felling trees of the Gramya Jungle Kisam and violation EC and CTO conditions. As per direction of Hon'ble NGT a committee was formed comprising the members of SPCB, Odisha SEIAA, Odisha, DFO, Khordha, the Collector and District Magistrate, Khordha and also Senior Geologist, Director of Mines and Geology, Bhubaneswar. The Committee members were visited the site on 11.10.2023 and submitted site visit report. Copy of the site visit report is attached in **Annexure-I.**

5. That, in this case the environmental clearance (EC) was issued vide letter no. 1660/SEIAA dt. 06.07.2021 for the Damanabhuin Laterite Stone Quarry-A over an area of 10.23 acres or 4.139 ha at village-Damanabhuin, Tahasil-Tangi, Dist-Khordha in favour of Tahasildar, Tangi and EC was valid till expiry of lease period i.e. 25.04.2022 to 24.04.2027. Then, EC transfer vide letter no.4216/SEIAA dt. 15.03.2022 from the name Tahasildar, Tangi to Sri Prahallad Biswal, the successful bidder. The PP has not submitted any compliance of EC conditions. Copy of EC and transfer of EC is attached in **Annexure-II.**
6. That, as per information submitted by ORSAC it is concluded that the lessee has extracted excess morrum and laterite from the lease accordingly, environmental compensation and penalty calculated and the details report is attached in **Annexure-III.**
7. That, the annexure annexed to the present affidavit is true and correct copy of its original.
8. That the facts stated above in this counter affidavit are true to the best of my knowledge and belief which are based on official



*[Handwritten Signature]*  
 MEMBER/SECRETARY  
 State E.I.A Authority  
 Orissa, Bhubaneswar

**NOTARISE**

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records that I believe to be true.

- 9. That the deponent reserves the right to file further affidavit as and when necessary.

**IDENTIFIED BY ME**  
 Identified by *[Signature]*  
 23 04 2024  
**ADVOCATE**  
 Advocate



**SWORN BEFORE ME**

*[Signature]*  
**Deponent**

**MEMBER SECRETARY**  
 State E.I.A Authority  
 Orissa, Bhubaneswar

**VERIFICATION**

Verified at Bhubaneswar on this day of 23-04-2024  
 that the contents of the above affidavits are true and correct on the basis of the records maintained by the respondent in the daily course of its business, no part of it is false and nothing has been concealed therefore.

Place: Bhubaneswar

Date: 23 04 2024

*[Signature]*  
**Deponent**

**MEMBER SECRETARY**  
 State E.I.A Authority  
 Orissa, Bhubaneswar

**DUSASAN SAMANTARY**  
**NOTARY, GOVT. OF ODISHA**  
**BHUBANESWAR, ODISHA**  
**REGD. NO. 88/2012**  
**MOB-9439143015**

*[Signature]*  
23 04 2024

**JOINT VERIFICATION COMMITTEE REPORT ON DATED.11.10.2023 OF  
DAMANABHUIN LATERITE STONE IN O.A. NO.122/2023 FILED BY AJAY  
KUMAR BEHERA VRS STATE OF ODISHA AND OTHERS**

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**1.0 Background:**

The Hon'ble NGT directed to constitute a Committee and the committee shall visit the site and submit its Report with regard to the allegations made in the original Application within three weeks in the matter of O.A. No. 122 of 2023 (EZ) filed by Ajay Kumar Behera Vrs State of Odisha & Ors passed in order dated 22.09.2023.

The Hon'ble NGT directed to constitute a Committee comprising of the following Members: -

- i) Senior Scientist, Odisha State Pollution Control Board;
- ii) Senior Scientist, State Environment Impact Assessment Authority (SEIAA), Odisha;
- iii) Representative of the Collector and District Magistrate, Khordha, not below the rank of Additional District Magistrate (ADM);
- iv) Divisional Forest Officer, Khordha; and
- v) Senior Geologist, Directorate of Mines and Geology, Bhubaneswar

In view of this a team consisting of the following members, Additional District Magistrate (Revenue) representative of Collector, Khordha, Divisional Forest Officer, Khordha, Sub-Collector, Khordha, Tahasildar, Tangi, Dr. Sohan Giri, Sr. Env. Scientist & Regional Officer, Odisha State Pollution Control Board, Bhubaneswar, Dr. Pradeep Kumar Nayak, Environmental Scientist, SEIAA, Bhubaneswar, Senior Geologist, Directorate of Mines and Geology, Bhubaneswar, Deputy Director of Mines, Khordha Circle, Khordha, Jagan Behera, Mining Officer, Khordha Circle, Khordha visited the site to enquire into the matter at 11.00 AM on dated. **11.10.2023**. Representative of Prahallad Biswal, S/o- Purna Chandra Biswal, Lessee of Damanbhuin Laterite Stone Quarry were present during the joint inspection.

Sl. No.	Name of the Officer	Designation
1	Sri Saphalya Mandita Pradhan	Additional District Magistrate (Revenue)
2	Sri Gobinda Chandra Biswal	Assistant Conservator of Forest, Khordha
3	Sri Dipti Ranjan Sethi	Sub-Collector, Khordha
4	Dr. Janmejaya Sahoo	Tahasildar, Tangi
5	Dr. Sohan Giri,	Sr. Env. Scientist & Regional Officer, Odisha State Pollution Control Board, Bhubaneswar
6	Dr. Pradeep Kumar Nayak	Environmental Scientist, SEIAA, Bhubaneswar
7	Sri Dillip Kumar Sahoo	Deputy Director of Mines, Khordha Circle, Khordha
8	Jagan Behera	Mining Officer, Khordha

## **2.0 Present Status of the allegation against Stone quarry:**

The site was visited by the team on dtd. 11.10.2023 and the land in question was measured by RS, RI, and Amin of Tangi Tahasil, the team examined the contents of the allegations made in the original application of the petitioner in detail and with the help of available records the point wise observations was made as follows:-

Sl. No.	Issues	Present status
1.	The petitioner alleged that the lease holder has illegally started operation from plot no 2162 adjoining the lease plot by felling the trees which is of Gramya Jungle Kisam.	The committee observed that the Lease holder has only operated allotted Plot No.2161(P) and he has not operated the adjoining forest plot No.2162. It is also observed that no sign of tree failing was noticed from the adjoining Plot No. 2162, which is of jungle kisam.
2.	The petitioner alleged that the Sign Board erected at the lease site the lessee has mentioned plot no 2162 as part of his lease and same has been photographed.	The committee observed that the Lessee has mentioned the allotted only plot No.2161 (P) on the Sign Board on the date of visit. Plot No. 2162 was not mentioned in the signboard.

<p>3. The petitioner alleged that the Lessee mentioned the lease period on the Sign Board from 25.04.2022 to 24.04.2027 through the Consent to Establish (CTE) itself was granted only on 29.06.2022 and Consent to Operate (CTO) was granted on 15.07.2022.</p>	<p>The committee observed that the Lessee has mentioned the date of lease period on the Sign Board from 25.04.2022 to 24.04.2027, as per Rule 43 (2) of OMMC Rules 2016 the lease period shall be computed from the date of registration of the lease deed. CTO was granted on 15.07.2022 and work order was issued in favour of the lessee on 29.07.2022.</p>
<p>4. The petition alleged that Lessee is using JCB for carrying out operation.</p>	<p>No machinery equipment has found in the lease area by the committee at the time of joint visit i.e. on 11.10.2023. As per the allegation made in this regard, the committee instructed Tahasildar, Dy. Director of Mines, Khordha Circle and Mining Officer, Khordha to inspect the suit area frequently and remain careful for future compliance as per terms and conditions of mining plan.</p>

### 3.0 Over all observations:

The committee members observed the following at the time of inspection:

- Environmental Clearance (EC) was issued for the Damanabhuin Laterite Stone Quarry-A over a lease area of 10.23 acres or 4.139 Ha at village-Damanabhuin, Tahasil-Tangi, Dist-Khordha vide SEIAA, Odisha Letter no. 1660/SEIAA, Dated 06.07.2021 in favour of Tahasildar, Tangi and valid till expiry of Lease Deed i.e. from 25.04.2022 to 24.04.2027.
- Transfer of EC from the name Tahasildar, Tangi to Sri Prahallad Biswal (successful bidder) was made vide SEIAA, Odisha Letter no.4216/SEIAA, Dated.15.03.2022.
- Consent to Establish (CTE) was issued on 29.06.2022 by SPCB, Odisha but Consent to Operate (CTO) was issued on 15.07.2022 and 19.06.2023 for the said quarry (plot no.2161 (p) Khata no.708.
- EC, CTE and CTO issued only for plot no. 2161 (P) and no mining activity was observed over the plot No.2162.

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- The committee suggested that the Deputy Director of Mines, Khordha Circle, Khordha will to submit the assessment of quantum of minor minerals illegally excavated by the lessee from Damanbhuin Laterite stone quarry (A) as per OMMC Rules and stipulated conditions by SEIAA and SPCB, Odisha, Bhubaneswar. DDM, Khordha Circle and Mining Officer, Khordha will scientifically calculate the volume of minor minerals excavated along with imputation of penalty, Environment compensation and remedial measures as per the existing orders/guidelines within a period of one month to submit the compliance before Hon'ble NGT.

*Jagan*  
11.10.23

Mining Officer, Khordha  
Mining Officer (I/c)  
O/o. Deputy Director Mines  
Khordha Circle, Khordha

*[Signature]*  
11.10.23

Deputy Director of Mines,  
Khordha Circle, Khordha  
Deputy Director Mines (I/c)  
O/o. Deputy Director Mines  
Khordha Circle, Khordha

*[Signature]*  
11.10.2023

Environmental Scientist  
SEIAA, Odisha  
Bhubaneswar

*[Signature]*  
11/10/2023  
Regional Officer  
State Pollution Control Board, Odisha  
RO, SPCB, Bhubaneswar

*[Signature]*  
11/10/2023  
ACF, Khordha  
Asst Conservator of Forests  
Khurda Division

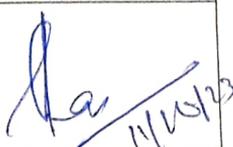
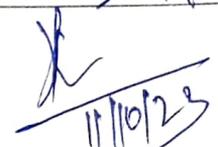
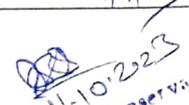
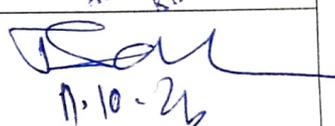
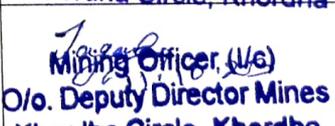
*[Signature]*  
11-10-23  
Tahsildar, Tangi  
Tahsildar  
Tangi

*[Signature]*  
11/10/23  
Sub-Collector, Khordha  
Sub-Collector  
Khurda

*[Signature]*  
11/10/23  
Addl. District Magistrate,  
Khordha

Divisional Forest Officer,  
Khordha

**8**  
MEMBERS PRESENT ON JOINT FIELD VISIT ON DATED.11.10.2023 OF  
DAMANABHUIN LATERITE STONE IN O.A. NO.122/2023 FILED BY AJAY  
KUMAR BEHERA VRS STATE OF ODISHA AND OTHERS

Sl. No.	Name of the Officer	Designation	Signature
1	Sri Saphalya Mandita Pradhan	Additional District Magistrate (Revenue)	 11/10/23
2	Sri Dipti Ranjan Sethi	Sub-Collector, Khordha	 11/10/23
3	Sri Gobinda Chandra Biswal	Assistant Conservator of Forest, Khordha	 11-10-2023 Asst. Conservator of Forest Khordha Division
4	Dr. Janmejaya Sahoo	Tahasildar, Tangi	 11.10.23
5	Dr. Sohan Giri,	Sr. Env. Scientist & Regional Officer, Odisha State Pollution Control Board, Bhubaneswar	 11/10/2023 Regional Officer State Pollution Control Board, Odisha Bhubaneswar
6	Dr. Pradeep Kumar Nayak	Environmental Scientist, SEIAA, Bhubaneswar	 11/10/2023 Environmental Scientist SEIAA, Odisha
7	Sri Dillip Kumar Sahoo	Deputy Director of Mines, Khordha Circle, Khordha	 Deputy Director Mines (I/c) O/o. Deputy Director Mines Khordha Circle, Khordha
8	Jagan Behera	Mining Officer, Khordha	 Mining Officer (I/c) O/o. Deputy Director Mines Khordha Circle, Khordha



सत्यमेव जयते

## STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY ODISHA, BHUBANESWAR

(Constituted under the EP Act, 1986 and EIA Notification, 2006 by the MoEF & CC, Govt. of India)  
SRF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-2540669, E-mail: seiaaorissa@gmail.com

Letter No 1GGG/SEIAA

Dt. 06.07.2021

File No. SEIAA-1036/12-2020

To

The Tahasildar, Tangi,  
Tahasil-Tangi,  
Dist-Khordha

Sub: Proposal of Tahasildar, Tangi for mining of Laterite stone from Damanabhuin Laterite Stone Quarry-A over an area of 10.23acres or 4.139ha at village-Damanabhuin, Tahasil- Tangi, District-Khordha -Environmental Clearance reg.

Ref: SEIAA File No: SEIAA-1036/12-2020 dt. 21.12.2020

Sir,

This is with reference to the application dated 21.12.2020 for grant of environmental clearance (submitted in the offline mode) for the proposed activities mentioned above.

2. [The application has been submitted in the offline mode because there is no provision at present for filing EC application for such cases (minor mineral extraction involving area less than or equal to 5ha; i.e., B2 category projects) in the online mode before SEIAA in the PARIVESH portal. The relevant application Form-IM does not appear on the screen of the said portal when EC application is to be filed to SEIAA]. The applicant has submitted the application in Form-I, i.e. the Form in which applications for minor mineral projects were being submitted upto the year 2016 before SEIAA. The Form-I does not contain some of the situational information relating to environmental sensitivity, but much of the required information has been submitted by the applicant in the Checklist and also in the PFR.

3. The application in Form-I is supported by other necessary documents, namely the PFR, DSR, EMP, Approved Mining Plan and Checklist.

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4. The proposed activities in a nut shell are as follows: -

- a. This is a proposal for mining of laterite stone from **Damanabhuin Laterite Stone Quarry-A** located at **Village- Damanabhuin, Tahasil- Tangi, District-Khordha, Odisha** over lease area of **10.23acres or 4.139ha**.
- b. The mine area is a part of the Survey of India Toposheet No. 73H/8 & 73H/12 bounded by Latitude: 20°03'24.95" N to 20°03'18.47" N and Longitude: 85°31'49.34" E to 85°31'35.53"E.
- c. The mining lease is an identified sairat source in the DSR. The Damanabhuin Laterite Stone Quarry-A sairat source will be leased out under the OMMC Rules, 2016 by Tahasildar, Tangi on the basis of public auction to the successful bidder(lessee) for a lease period of 5 years.
- d. The mining plan of the mining project prepared on behalf of successful bidder (lessee) has been approved by Deputy Director Geology, Directorate of Geology, Bhubaneswar on 27.04.2020.
- e. As per the approved mining plan submitted, it is observed that the mineable reserve in the lease area is 94803Cum of laterite stone.
- f. The project proponent has not furnished the alignment of the extraction path for laterite stone transportation. As reported by the Tahasildar/PP in the Checklist, the nearest village road is at a distance of 1.5Km away from the mining lease area.
- g. The cluster certificate has been furnished by the Tahasildar certifying that there is no other mine located within 500 meters from the periphery of the proposed mine lease area. As reported by the Tahasildar, this sairat source is not a part of any cluster.
- h. The Tahasildar vide letter no.2695 dated 16.12.2020 has submitted that the proposed quarry is situated on non-forest land, even after verification of the DLC report.
- i. As per the approved mining plan, it is observed that laterite stone from the quarry will be extracted by semi-mechanized method with annual extraction of laterite stone not exceeding 1500 cum (maximum production capacity) during the valid lease period.

5. This proposal conforms to the item no. 1(a) in the schedule of EIA Notification, 2006 as amended time to time, and the minor mineral extraction project falls under Category B2 as the mining lease area is less than 5 ha.

6. The proposal is duly appraised by the SEAC in its meeting held on 23.02.2021 & 30.03.2021. The SEAC has submitted the appraisal report and recommended for grant of EC, vide their letter no. 294/SEAC-Misc-02 dated 31.03.2021.

7. The Environmental Clearance (EC) is accordingly granted to the proposed activity of laterite stone mining subject to the following conditions and stipulations. The EC shall take effect from the date of registration of duly executed lease deed in this regard by the Tahasildar and shall be coterminous with the expiry of lease period.

8. The Tahasildar, Tangi who is the lease granting authority in this case is responsible for monitoring strict compliance of the following conditions of grant of environment clearance, by the project proponent(lessee).

### 9. Stipulated Conditions:

- 9.1 The kissam of the mining lease is Gochar. The concerned Tahasildar shall follow the detailed procedure for de-reservation of Gochar kissam land before going for mining activity.
- 9.2 Demarcation of the quarry lease area by posting durable concrete pillars of 1m height above ground is a must prior to starting the quarry operation.
- 9.3 Maximum quantity of quarry material that can be permitted by the lessor to be removed from the quarry area is 1500Cum in a full year (January to December) and total production from the quarry shall be 7500Cum during the valid lease period of five years as per the approved mining plan. Any flouting of this quantitative restriction shall make this EC liable to cancellation.
- 9.4 Any change in the calendar plan, change in production quantity or method of mining shall not be made without prior approval of the SEIAA. Mining activity shall adhere to the working parameters of approved mining plan prepared for this project. This EC shall not be transferred without the permission of SEIAA. In case, the lease is settled in favour of any lessee, the permission of SEIAA will be taken along with the deposit of scrutiny fee.
- 9.5 No mining shall be carried out in the vicinity of natural /manmade archeological sites.
- 9.6 It shall be ensured that quarrying is not carried out within 500 m of structures, bridges, embankment, dams, weirs, ground water extraction points, water supply head works, extraction points for irrigation and any other cross drainage structures. Pursuant to Hon'ble NGT in its Order dated 21.07.2020 in OA No-304/2019 in the matter of M.Haridasan & Ors. Vrs State of Kerala and to comply with the direction made therein "No stone quarry without involving blasting will be operated within 100m (minimum distance criteria) from Residential/public buildings, inhabited sites, other location, etc".
- 9.7 The project proponent shall ensure that no mining activity takes place beyond 6 m below ground level.

- 9.8 It shall be ensured that quarrying shall not be carried out below ground water table under any circumstances. If ground water table occurs /intervenes within the permitted depth, then also quarrying shall be stopped.
- 9.9 Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- 9.10 The project proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of water (surface water and groundwater), if any, required for the project.
- 9.11 Pursuant to MoEF & CC, O.M No 22-34/2018-1A.111dated 16.01.2020 to comply with the direction made by Hon'ble Supreme Court on 8.01.2020 in W.P. (Civil) No. 114/2014 in the matter Common Cause vs Union of India, the mining lease holder shall after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
- 9.12 **No transportation of the minerals shall be allowed on any road passing through villages/habitations without prior explicit permission.** Transportation of minerals through existing rural roads can be allowed only by the concerned State Govt. Department/Gram Panchayat and only after required strengthening such that the carrying capacity of road is increased to handle the mineral carrying truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project. No movement on any road is allowed on existing village road network without appropriately increasing the carrying capacity of such roads. Project proponent shall ensure that the road may not be damaged due to transportation of the mineral and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density.
- 9.13 Vehicles hired for transportation of minor mineral from the site should be in good condition and should have pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 9.14 The vehicles shall not be overloaded and shall be covered with Tarpaulin. The Tahasildar may collect an appropriate road maintenance levy from the lessee as part of the lease conditions on the basis of quantum of mineral transported, and utilize the proceeds of the levy for proper maintenance of the extraction paths and roads to prevent their degradation on account of plying of mineral carrying trucks.
- 9.15 The project proponent shall take all precautionary measures during mining operation for conservation of flora and fauna. The PP shall plant and nurse a minimum of 1000 number of saplings of native species along the approach roads, safety zone of lease area and in community areas in consultation with the Gram Panchayat.
- 9.16 Water spray should be made on the village road to control particulate matter (dust particles) pollution in surrounding air during transportation of the mineral.
- 9.17 A scheme for disposal of waste generated shall be prepared and faithfully implemented. The sites where tree plantation shall be raised must be specified

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- and protection measures for the saplings planted have to be undertaken by the project proponent.
- 9.18 Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans-boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by SPCB, Odisha.
- 9.19 Permanent barricading/barbed wired fencing of the mining lease area site shall be done after completion of mining activities to prevent any danger for stray animals and human habitations from accidents.
- 9.20 The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and completes this work before abandonment of mine. Filling of the ditch by fly ash is to be ensured by the lessee, as also fencing the area, guard wall for safety of cattle & traffic.
- 9.21 Environmental Management Plan (EMP) shall be implemented by PP to ensure compliance with the environmental conditions specified above. The year wise funds earmarked for environmental protection measures shall be kept in separate account and shall be spent according to the plan proposed. Year wise progress of implementation of EMP shall be reported to the SEIAA, Odisha and OSPCB along with the compliance report.
- 9.22 The proponent shall take necessary measures to ensure that there is no adverse impact of the mining operations on the human habitation if any, existing nearby.
- 9.23 It shall be mandatory for the project management to submit quarterly compliance reports on the status of implementation of the above stipulated environmental safeguards to the SEIAA, Odisha / SPCB, Odisha/ Regional Office of the MoEF& CC, Bhubaneswar, in hard and soft copies on 1<sup>st</sup> day of January, April, July, October of each calendar year, failing which EC is liable to be revoked.
- 9.24 At the end of mine closure, the proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area before closure of the quarry.
- 9.25 The conditions stipulated in the environmental clearance will be closely monitored on the ground by the lease granting authority, i.e. the Tahasildar, who shall ensure compliance of the stipulated conditions and take corrective measures promptly in case of any non-compliance and also ensure that the project proponent submits quarterly compliance reports.
- 9.26 The concerned Regional Office of the MoEF & CC/ SPCB, Odisha shall periodically monitor compliance of the stipulated conditions as applicable for this project. The project authorities should extend full cooperation to the MoEF & CC officer(s)/SPCB officer(s) by furnishing the requisite data / information / monitoring reports.
- 9.27 A copy of the clearance letter shall be sent by the proponent to concerned Gram Panchayat /Panchayat Samiti /ZilaParisad /Municipal Corporation / Urban Local Body as the case may be.
- 9.28 Project proponent shall obtain Consent to Operate from the OSPCB and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the State Pollution Control Board.

- 9.29 The SEIAA, Odisha may revoke or suspend the EC, if implementation of any of the above conditions is not satisfactory. The SEIAA, Odisha reserves the right to alter /modify the above conditions or stipulate any further condition in the interest of environment protection.
- 9.30 The Project Proponent (lease holder) shall inform the SEIAA of any change in ownership of the mining lease. In case, there is any change in ownership or mining lease is transferred, then mining operation can be carried out only after transfer of EC as per provisions of the para 11 of EIA Notification, 2006, as amended from time to time.
- 9.31 Concealing any factual information or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this environment clearance besides attracting penal provisions in the Environment (Protection) Act, 1986.
- 9.32 The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.
- 9.33 This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
- 9.34 Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

  
Member Secretary

Memo No 1661/SEIAA /Dt. 06.07.2021 DM  
Copy to

1. Additional Chief Secretary, Forests & Environment Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII Bhubaneswar for information.
4. Deputy D.G.Forest., Regional Office (EZ), Ministry of Environment & Forests, A-3, Chandrasekharapur, Bhubaneswar for information.
5. Principal Secretary, Revenue and DM Department, Govt. of Odisha Bhubaneswar for information.
6. Collector & DM, Khordha / Sub Collector, Khordha / Tahasildar, Tangi Information and necessary action.
7. Guard file for record.

  
Member Secretary

DM



## STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY ODISHA, BHUBANESWAR

(Constituted under the EP Act, 1986 and EIA Notification, 2006 by the MoEF & CC, Govt. of India)  
5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-2541029, E-mail-seiaaorissa@gmail.com

Letter No. 4216/SEIAA

Dt. 15.03.2022

**File No. SIA/OR/MIN/258905/2022**

To

Sri Prahallad Biswal  
S/o-Purna Chnadra Biswal  
At-Kaithapalla, Po-Biribadi  
Ps-Tangi, Dist-Khordha  
Pin-752023

Sub: Proposal for **Transfer of Environmental Clearance** of Damanbhuin Laterite Stone Quarry-A over an area of 10.23 Acres or 4.139 Hectares in village-Damanbhuin, Tahasil-Tangi, Dist-Khordha from the name Tahasildar, Tangi to Sri Prahallad Biswal- reg.

Ref: (i) EC letter no. 1660/SEIAA dated 06.07.2021.  
(ii) Your letter no. 351/Sairat dated 25.02.2022  
(iii) Online proposal No. SIA/OR/MIN/258905/2022 dtd.28.02.2022

Sir

Kindly refer your online application on dated 28.02.2022, wherein you have requested for transfer of environmental clearance granted by SEIAA, Odisha vide letter no. 1660/SEIAA dated 06.07.2021 issued earlier in favour of Tahasildar, Tangi, Khordha.

As submitted by the Tahasildar, it is noted that EC was obtained for Damanbhuin Laterite Stone Quarry for a period of 5 years in favour of Tahasildar, Tangi vide the above mentioned EC letter under reference. Now, the said sairat source will be leased out under the OMMC Rules, 2016 by Tahasildar to the successful bidder (lessee) for a lease period of 5 years. Hence, the Tahasildar has requested for transfer of EC in favour of Sri Prahallad Biswal Successful Bidder under the provision of OMMC Rules, 2016 for operationalization of the sairat source.

The proposal was considered by the SEIAA in its meeting held on 10.03.2022 and the Authority decided that EC may be transferred in favour of Sri Prahallad Biswal as recommended by Tahasildar and the new Project Proponent has to submit the detailed compliance report on all EC conditions on quarterly basis.

The SEIAA has no objection for transfer of environmental clearance accorded by SEIAA's letter no. 1660/SEIAA dated 06.07.2021 in the name of Sri Prahallad Biswal with the same terms and conditions under which prior environmental clearance was initially granted and for the same validity period subject to satisfactory compliance to all the stipulated terms and conditions of EC along with some additional stipulated conditions as follows:

1. The Project Authority (PA) shall maintain the minimum 200 meter distance if blasting involved or 100 meter if, blasting not involved from nearest Residential/Public building, inhabited sites, Protected monuments, Heritage sites, national/State Highways, District Roads, Public Roads, Railway lines/Area, Ropeway or Ropeway trestle or station, Bridge, Dams, Reservoirs, River, canals or lakes or Tanks or any other location be considered by the states.
2. The PA shall submit half yearly EC compliance report with attaching real-time photographs (geo-coordinate photographs) of quarry activities, plantation activities, construction of garland train and sprinkling of water to avoid dust pollution and other activities mentioned in the EMP etc.

In case any change is proposed in the scope and limit of the project, the project proponent shall obtain fresh prior environmental clearance.



Yours faithfully,

  
**Member Secretary**

Memo No 4217/SEIAA /Dt. 15.03.2022

Copy to

1. Joint Secretary (Environment), Ministry of Environment, Forests and Climate Change Govt. of India, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi-110003 for information.
2. Principal Secretary, Forests & Environment Dept., Government of Odisha for information.
3. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
4. Additional Principal Conservator of Forests, Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. Chairman, Central Pollution Control Board, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032 for information.



17

6. Member Secretary, CGWA, 18/11, Jamnagar House, ManSingh Road, New Delhi-110011 for information.
7. **Copy to the Collector, Khordha /Sub Collector, Khordha and Tahasildar, Tangi** for information and necessary action.
8. Chairman/Member / Member Secretary, SEIAA for information.
9. Chairman, SEAC/Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
10. Guard file for record.

  
Member Secretary

**Report on Damanbhuin A Laterite Quarry in connection with NGT Application No: 122/2023/EZ**

In pursuance of NGT Original Application No 122/2023/EZ filed by Sri Ajaya Behera on illegal excavation of Damanbhuin LSQ-A under Tangi Tahasil, District, Khordha, a Joint Committee was constituted by Collectorate & DM, Khordha to visit the said source and submit the report vide letter No 13931/Touzi/Dated 07.10.2023.

The Joint Committee comprising of the following members visited the Damanbhuin L.S.Q A site on dt 11.10.2023 at 11.00 AM.

1. ADM, (Revenue) representative of Collector.
2. DFO, Khordha.
3. Sub Collector, Khordha
4. Tahasildar, Tangi
5. Dr. Sohan Giri, Sr.Env. Scientist & Regional Officer, OSPCB
6. Senior Scientist, SEIAA, Bhubaneswar
7. Deputy Director Mines, Khordha Circle, Khordha
8. Jagan Behera, Mining Officer, Khordha Mining Circle, Khordha

**A. Present Status of the Allegation against Stone Quarry:**

Sl No.	Issues	Present Status
1.	The Respondent No._ (Sri Prahallad Biswal, lessee/ successful bidder of Damanabhuin laterite stone quarry-A) was carrying on illegal laterite stone quarries mining in Mouza- Damanbhuin, Tahasil- Tangi, Dist.- Khordha.	<p>1.Environmental clearance (EC) was issued for the Damanbhuin Laterite Stone Quarry-A over a lease area of 10.230 acres or 4.139 Ha at village- Damanabhuin, Tahasiil- Tangi, Dist- Khordha vide SEIAA, Odisha letter no. 1660/ SEIAA dated 06.07.2021 in favour of Tahasildar, Tangi.</p> <p>2. Transfer of EC from the name Tahasildar, Tangi to Sri Prahallad Biswal (Successful Bidder) was made vide SEIAA, Odisha letter no. 4216/ SEIAA dated 15.03.2022 (Online application no. SIA/OR/MIN/258905/2022).</p> <p>3.Consent to Establish (CTE) was issued on 29.06.2022 by SPCB, Odisha and Consent to Operate (CTO) has been issued on 15.07.2022 by SPCB, Odisha with letter no. 2033/RO-CON-1185.</p> <p>4. During inspection it was observed that all EC, CTE, CTO and Y-form was issued for Damanabhuin Laterite Stone Quarry-A bearing plot no. 2161 and mining activity observed over the said plot.</p> <p>5.Based on observation the committee suggested the mines Dept. to calculate the illegally mined out material in that area</p>

		and accordingly the ORSAC and ORSAC empaneled firm (WCS) calculated illegally mined out material. The details are mentioned below. Lease deed was made on dt. 26.04.2022.
2.	The petitioner alleged that the lessee illegally mined from the forest area nearer to the plot.	1.The committee observed that the area is not coming under forest land.

After visiting the site, the Joint Verification Committee submitted the preliminary report (Annexure I) and the committee suggested that Deputy Director Mines, Khordha will submit the assessment of quantum of minor minerals illegally excavated by the lessee from the said quarry as per OMMC Rules and stipulated conditions by SEIAA and SPCB, Odisha. Deputy Director Mines and Mining Officer, Khordha will scientifically calculate the volume of minor minerals excavated along with imputation of penalty, Environment compensation and remedial measures as per the existing order/ guidelines to submit the compliance before hon'ble NGT.

Based on the above joint committee report, the following steps were taken by DDM, Khordha.

- i. The Collector & DM, Khordha instructed to carry out systematic survey by ORSAC or ORSAC empaneled firms.
- ii. The Deputy Director of Mines, Khordha requested to Collector & DM, Khordha vide letter No 313/Mines. Khordha/16.10.2023 to provide funds amounting Rs.70,000/-to carry out systematic Survey over Damanbhuin lease area.
- iii. My World Consultancy Services PVT Ltd was assigned vide letter No 332/Mine. Khordha /dt. 18.10.2023 to carryout survey that includes base point Transfer by Triangulation with coordination of Odisha Space Application Centre (ORSAC), DGPS Survey of boundary points, Bathymetric survey in waterlogged area and drone survey in the lease area to find out the total volume of the excavation in the lease area and its adjoining area.
- iv. The chief Executive, ORSAC is requested to provide known points of the lease Area vide letter No 336/ Mines. Khordha /dt 18.10.2023.
- v. The survey ( DGPS, Drone & Bathymetric )was commenced during period from dt. 27.10.2023 to 04.11.2023. The excavation made adjacent to Quarry A i.e quarry Q1,Q2,Q3 & Q4 are considered to be excavated by Lessee. The area of private plot lying inside the quarry is excluded from the quarry area. The report includes the total excavation of laterite & Morrum of the quarry. (Annexure II)

Further, Tahasildar, Tangi intimated vide Letter No 4922/dt 10.11.2023 regarding assessment report of existing quarry noticed during June 2022 and collection of Royalty and

*[Handwritten signatures]*

Penalty collection on excess mining during May 2023. During the month of June 2022, the quarry has been assessed in which 8162 cum of Laterite has been considered as illegally mined. As it was manual measurement and no maps and plans are attached in the report, ORSAC is requested to assess the excavation of the quarry during April 2022 and November 2023 through satellite imagery.

Hence, ORSAC was requested to assess the area vide Letter No 589/Mines. Khordha dt 27.12.2023 to assess the excavation by Lessee during April 2022 and November 2023. The following steps are taken by ORSAC to assess the area over Damanbhuin LSQ A.

- I) For detail assessment, ORSAC provided the proforma invoice amounting to Rs 13,62,900/- (through HRSI satellite image, World View -II/III, Stereo pair).
- II) The Director of Minor Minerals, Odisha released the funds amounting to Rs 13,62,900/- for assessment vide Letter No 1167/dt22.12.2023 on the letter of Collector & DM, Khordha vide Let. No 17331/Tozi/dt14.12.2023.
- III) After taking various steps, the stereo pair image date over the area couldn't be procured by ORSAC through tender process due to non-availability of data with National Remote Sensing Centre, Hyderabad. (NRSC)
- IV) The process again tried for procurement of CARTOSAT 1 image data. As it has been decommissioned in 2019 which was also not available.
- V) Further, ORSAC decided to assess the area through Microwave data for which the proforma invoice modified to Rs. 2,41,000/- and communicated vide Letter No 835/dt 20.02.2024.
- VI) Finally, ORSAC submitted the report (Annexure -III) only finding out the Excavation figure during April 2022 and the figure during November 2023 couldn't be prepared due to erroneous image. If November 2023 image achieved by ORSAC then after deduction of April 22, the final excess excavation might have found out. But due to unavailable of microwave data of 2023 Nov image, the final excavation couldn't be established by ORSAC.

In view of above, the Survey of the area during Nov 2023 by WCS and the assessment during 2022 by ORSAC is taken into account for getting the conclusion of final assessment.

**VII) Approximate Calculation of Excess Laterite generated is given below (Annexure - IV):**

- i) DGPS survey by WCS during Nov 2023: 1,99,838 cum
- ii) Measurement by ORSAC during April 2022: 37,899.16 cum
- iii) The total mining (Laterite) made during the lease period: 162,744 cum
- iv) Usable Laterite as per Mining Plan (50%) : 81,372.22 cum
- v) As per mining Plan, the lessee deposited for 2333 cu m: 79039.22 Cum (iv-v)
- vi) Amount including Royalty & others for Laterite: Rs 1,83,41,857.00
- vii) For excess mining, an amount Rs. 10, 53,620/ has been collected from Lessee by Tahasildar Tangi, as royalty and Penalty. (Annexure -VI):
- viii) Total Amount to be collected: Rs 1,83,41,857.00- Rs. 10, 53,620/=Rs. Rs 1,72,88,237.00 (Annexure-IV)

**VIII) Excess Morrum generated (Approximate) as per Survey =64,254 cum (Annexure - V):**

Total Royalty & others for Morrum: Rs 25,86,223.00

- IX) Penalty for excess mining =1,00,000.00
- X) Total amount of Royalty, penalty & others (Laterite & Morrum) : Rs.1,99,74,460.00
- XI) Environment Compensation Resume: Rs 96,28,50,175.00
- XII) The assessment Expenditure: Rs 3,24,500.00
- XIII) Total amount to be collected including, Royalty, Environment compensation & other recoveries =Rs 98,31,49,135.00

Signature

*Jagan*  
18.04.24  
(Mining Officer, Khordha)

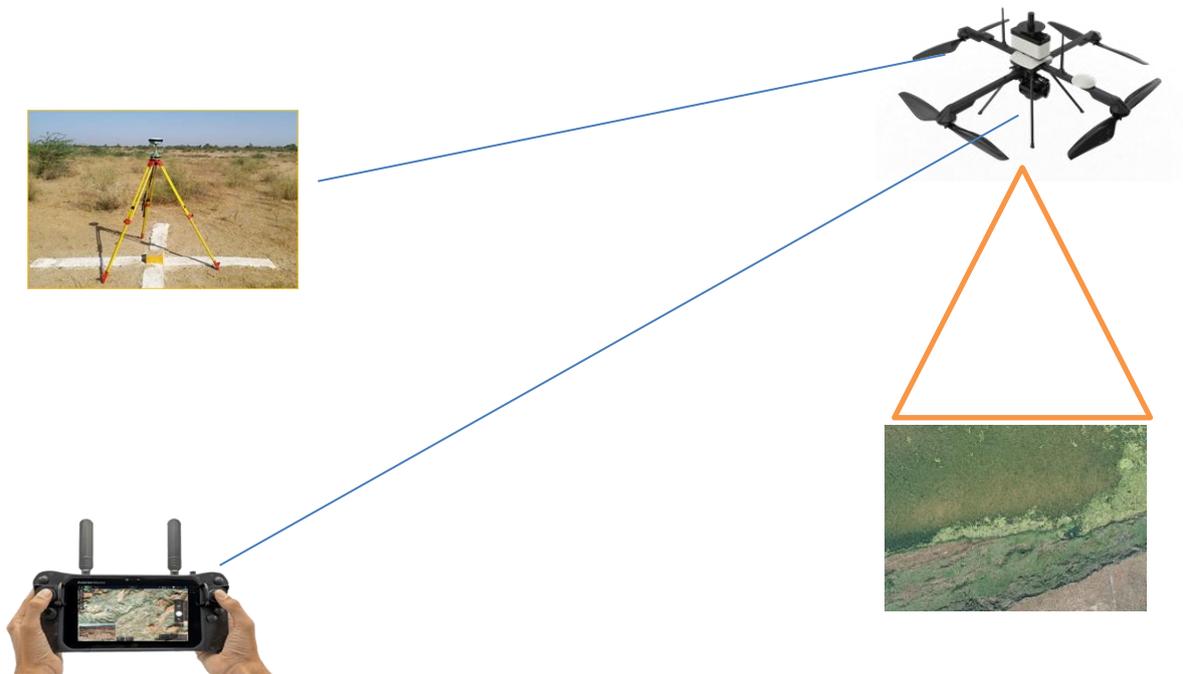
Signature

*Dr. Pradheep Kumar*  
18/04/2024  
SCIENTIST, SEIAA

*MC*  
18  
Deputy Director Mines (I/c)  
O/o. Deputy Director Mines  
Khordha Circle, Khordha

# DAMANBHUIIN QUARRY A VOLUMETRIC ASESSMENT REPORT

**OVER 10 ACRES LATERITE QUARRY IN VILLAGE  
DAMANBHUIIN UNDER TANGI TAHASIL OF KHORDHA  
DISTRICT, ODISHA**



*Prepared By*

**MY WORLD CONSULTANCY SERVICES PVT. LTD.**

**PLOT No 766, AT: PO - TELENGAPENTHA**

**CUTTACK, ODISHA-754001**

**Email id: [wcs@theworld.co.in](mailto:wcs@theworld.co.in)**

**Phone No: 9438149715**

**Lease Detail**

Damanbhuin Laterite quarry (A) is situated in the Village Damanbhuin under Tangi tahsil of Khordha District, having an area of 10 acre.

**Objective Project**

The main objective for this project work is to prepare and provide the volumetric data analysis excavation report by using Advance technology like Drone, DGPS & Bathymetric. The Deputy Director Mines (Khordha ) entrust our firm to execute the project vide letter no 332 dated 18.10.2023.

**Data Collection & Methodology**

**a) Ground Control Point**

To establish horizontal & Vertical control point, DGPS connected with course network to get both horizontal & Vertical ground control points. The Horizontal coordinates co-ordinates of the Benchmark were provided by the ORSAC after processing the raw data of DGPS surveyed data by triangulation method and point was taken as the Origin or survey and the entire survey was with reference to the Benchmark provided value. The co-ordinates of the Benchmark are as follows: -

Station Name	UTM Coordinate in Meter		
	Easting	Northing	Elevation
Within ML Boundary	346166.475	2218493.465	31.185



## b) DGPS & Drone Survey

We marked ground control points which are well distributed for proper geo reference propose on the ground. We have established 12 no of GCP and conducted the DGPS survey of the points. After that we will process the raw data by using the known point provided by ORSAC. After we have done the drone survey of the project area for Ortho image and Digital Surface Model. All the Field survey work conducted on presence of Mining officials, Revenue Officials and Lessee.



### Drone Data Processing and Mapping

#### Drone Mapping:

Drone mapping, also known as aerial mapping or photogrammetry, is a method of creating accurate maps, models, and surveys using unmanned aerial vehicles (UAVs) equipped with cameras or sensors.

The process involves several steps:

**Mission Planning:** Determine the area to be mapped and plan the flight mission. Consider factors such as weather conditions, airspace restrictions, and flight parameters.

**Equipment Setup:** Prepare the drone and its payload, ensuring the camera or sensor is properly calibrated and functioning correctly. Set up ground control points (GCPs) if high-precision mapping is required.

**Flight Execution:** It is a systematic pattern, capturing overlapping images around 80% both side & forward of the area of interest. The flight pattern can be predefined using automated flight planning software to ensure comprehensive coverage.

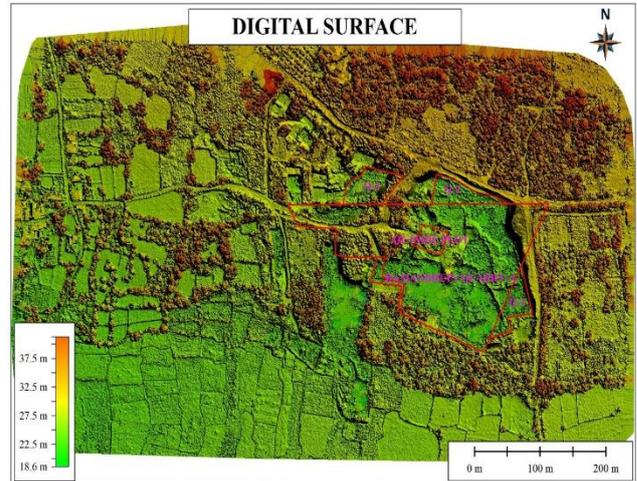
**Image Processing:** Transfer the captured images to a computer and process them using photogrammetry software. This software utilizes algorithms to analyze the overlapping images and extract 3D spatial information.

**Data Processing:** After collecting the input data (Images & ground control points), it has been processed by Pix4D application. The output is Ortho rectified images and digital surface model in which contour generate.

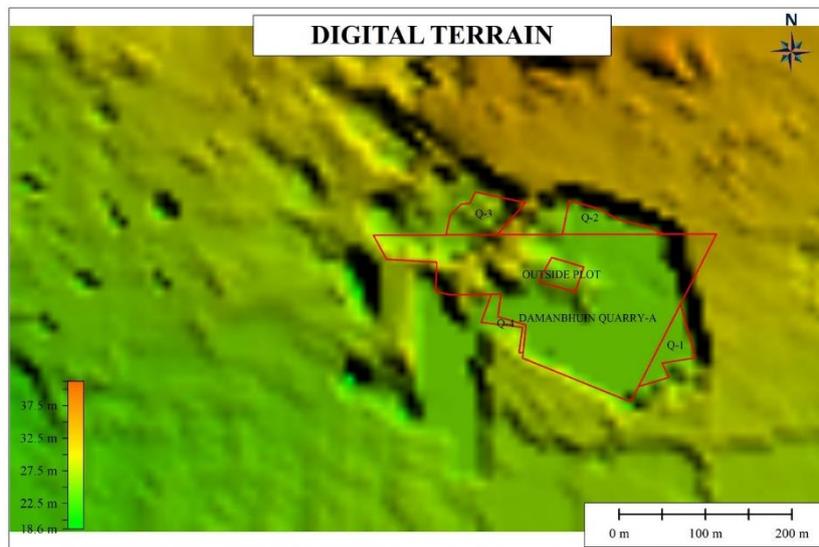
### Ortho Image



### Digital Surface Model



### Digital Terrain Model



### a) Bathymetric Survey

We undertake the Bathymetric survey to calculate the depth of waterlogged area within the ML boundary by using high end echo sounder instrument for this proposal. The device acquired the depth of water by floating through all areas in water. After post processed the data, we found the depth of water.



**Bathymetric Plan Map**



### Result & Proposal:

High resolution ortho photo generated for the further planning purpose. Contour and bathymetric points represent the height of the surface as well as calculate the excavation volume of morum and laterite.

### 7.Conclusion:

Overall, the project has brought a clear picture of the approximate excavation from the lease area and adjoining area. The approximate excavation of laterite and Morrum was assessed over Damanbhin Quarry A during the period 27.10.23 to 04.11.2023. The final volumetric analysis report is given below.

<b>VOLUME REPORT FOR LATERITE</b>			
<b>NAME OF QUARRY</b>	<b>AREA IN M<sup>2</sup></b>	<b>AVERAGE DEPTH OF LATERITE Mtr.</b>	<b>VOLUME IN M<sup>3</sup> LATERITE</b>
<b>A</b>	<b>B</b>	<b>C</b>	<b>D</b>
DAMANBHUIIN Q-A	38251.434	4.23	161693.9184
Q-1	2218.24	5.63	12488.723
Q-2	2413.43	5.31	12815.641
Q-3	2858.617	2.86	8178.0119
Q-4	796.143	5.86	4662.1414

<b>VOLUME REPORT FOR MORUM</b>			
<b>NAME OF QUARRY</b>	<b>AREA IN M<sup>2</sup></b>	<b>AVERAGE DEPTH OF MORUM IN Mtr.</b>	<b>VOLUME IN M<sup>3</sup> MORUM (E=B*C)</b>
<b>A</b>	<b>B</b>	<b>C</b>	<b>E</b>
DAMANBHUIIN Q-A	38251.434	1.5	57377.15159
Q-1	2218.24	1.5	3327.36
Q-2	2413.43	1.4	3378.802
Q-3	2858.617	1.3	3716.2021
Q-4	796.143	1.2	955.3716

*Prasant Das*  
Report Prepared

*Prasant Das*  
Signature of Surveyor

Prasant Das

(Survey Certificate No SVR/R11 Dt.01.09.2002)

**ODISHA SPACE APPLICATIONS CENTRE (ORSAC)**  
Department of Science & Technology, Govt. of Odisha

Dr. S.D. Sahu  
Scientist 'D'

No. ORSAC/MDDJ/1128/2023/1554 Dt. 5/4/20

To

The Deputy Director of Mines  
Khurdha Circle, Khurdha

Sub: Assessment of quantum of Minor Minerals from Damanbhuin Quarry -A is connection with NGT Application, Khurdha District.

Ref: Your office letter No. 589/Mines Khurdha Dt. 27. 12. 2023.

Sir

With reference to the subject cited above, the assessment report of Minor Minerals from Damanbhuin Quarry - A for the period prior to April 2022 could be done. However, after several attempts the assessment of volume of excavation for requested period could not be done due to non-availability of stereo pair data. Hence, the report that prepared is enclosed for your reference. However, since the assessment of volume of excavation for the requested period could not be done, the funds placed for the purpose may be returned as admissible.

Thanking you,

Encl: As above.

Yours faithfully,

  
(S.D. Sahu)  
Scientist 'D'

# Interferometric Synthetic Aperture Radar (InSAR) Analysis Report

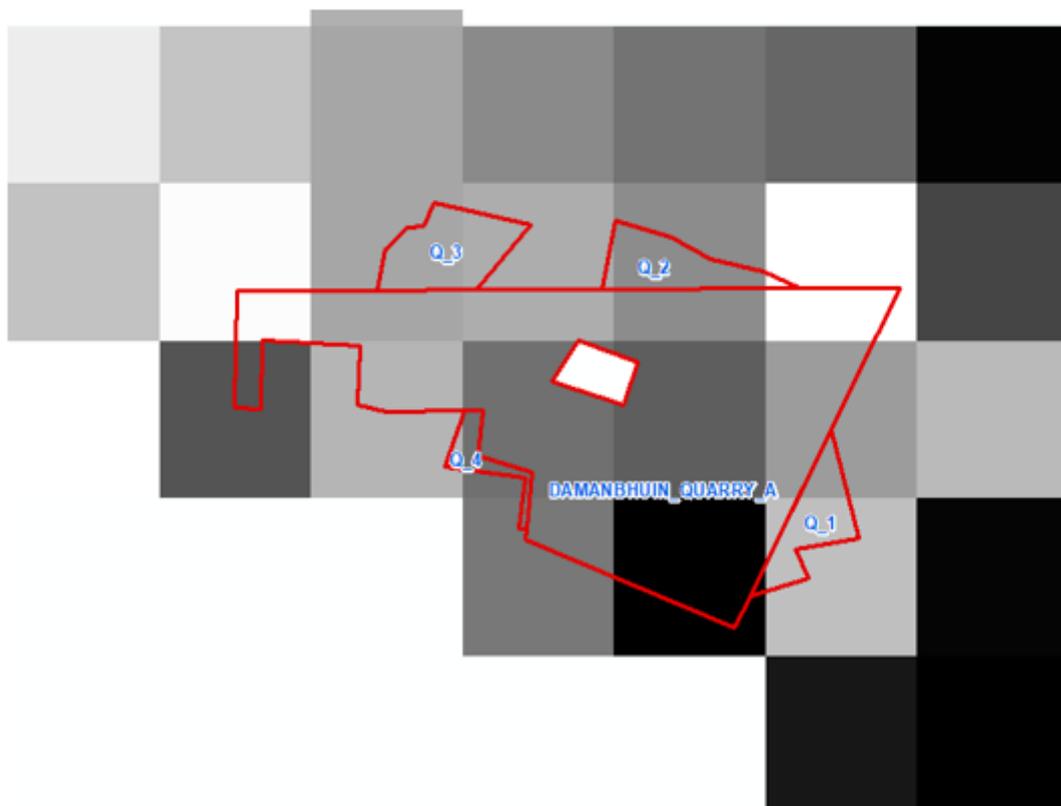
This report presents an analysis of Interferogram DEM (Digital Elevation Model) using Sentinel-1 Single Look Complex (SLC) data for the Damanbhuin Quarry, Khurda. The primary objective is to assess volumetric changes within the specified time frame.

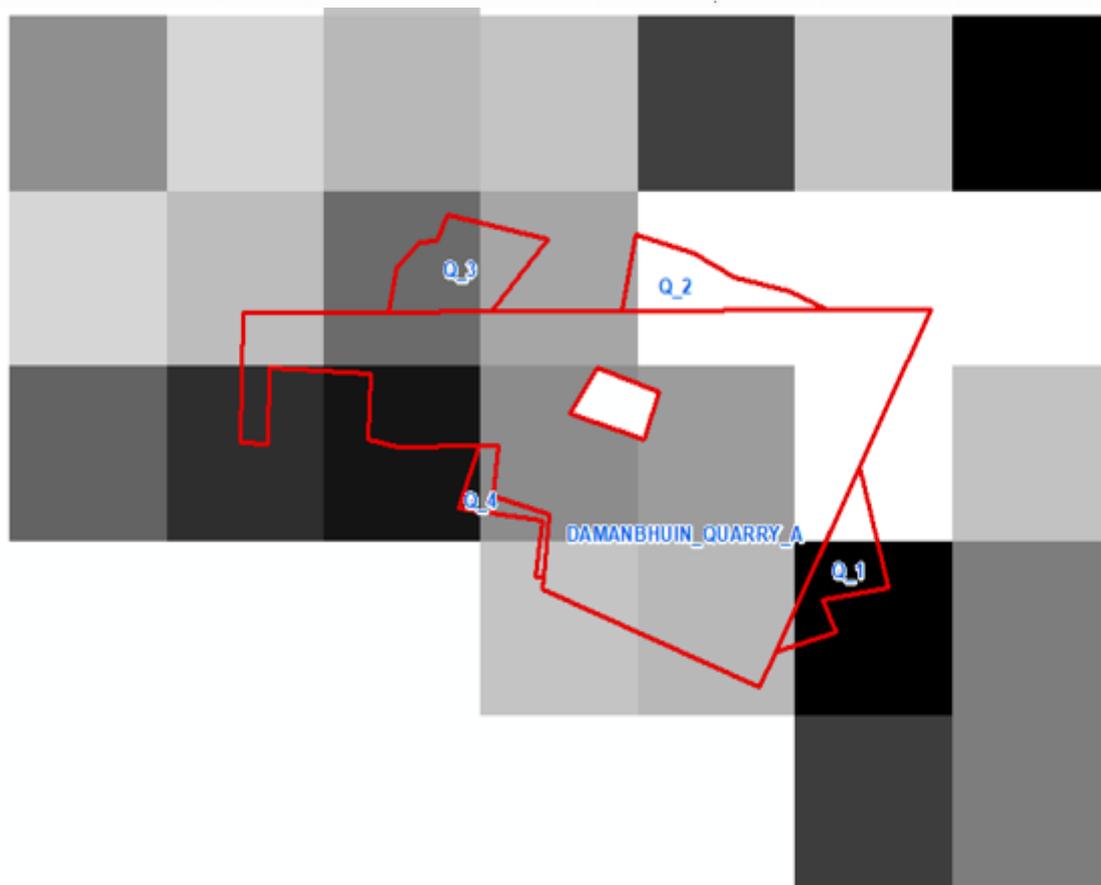
## Data Source:

The data used for this analysis was obtained from the Advanced Rapid Imaging and Analysis (ARIA) platform. The ARIA Sentinel-1 Geocoded Unwrapped Interferograms provides valuable information on ground deformation and surface displacement. These datasets are generated from SAR images acquired by the Sentinel-1 satellite mission, processed using interferometric techniques to produce geocoded and unwrapped interferograms. The ARIA platform, developed by NASA's Jet Propulsion Laboratory (JPL) in collaboration with the California Institute of Technology (Caltech), offers near-real-time SAR data processing and analysis for disaster response and monitoring purposes. The ARIA Sentinel-1 Geocoded Unwrapped Interferograms dataset is widely used for various applications, including terrain analysis, hazard assessment, and environmental monitoring.

## Input Data:

1st Date Range: 29 January 2022





### AnalysisResults:

The analysis reveals a volumetric change within the Damanbhuin Quarry area. By differentiating the two DEMs; 29<sup>th</sup> January- 11<sup>th</sup> April 2022 derived from the provided Sentinel-1 SLC data, the calculated volume change amounts to **37899.167 cubic meters**.

SI No	Name of the Quarries	Volume of Minerals in cubic meter
	A	B
1	Damanbhuin Quarry-A	18025.120
2	Q1	4443.109
3	Q2	4748.328
4	Q3	8983.189
5	Q4	1699.421
	<b>Total</b>	<b>37899.167</b>

## Annexure-(IV)

The calculation of excess (Apprx) Laterite of Damanbhuin A, Tangi Tahasil of Khordha district.

World Consultancy Services (WCS) Survey during October 2023				ORSAC, Bhubaneswar				
Name Of Quarry	Area In M <sup>2</sup>	Average Depth of Laterite (In M)	Volume In M <sup>3</sup> Laterite (In Cum)	From 29 <sup>th</sup> Jan-11 April 2022(ORSAC data) (in Cum)	Laterite excavated during lease period April 22 to October 2023(in Cum)	Recovery of Laterite (50 %) as per mining Plan (in Cum)	As per Mining plan from Date of lease deed and up to Nov 2023 ( in Cum)	Total approx. Laterite Excavated (in Cum)
A	B	C	D	E	F	G	H	I
DAMANBHUIIN Q-A	38251.434	0	161693.9184	18025.120	143668.79			
Q-1	2218.24	5.63	12488.723	4443.109	8045.614			
Q-2	2413.43	5.31	12815.641	4748.328	8067.313			
Q-3	2858.617	2.86	8178.0119	8983.189				
Q-4	796.143	5.86	4662.1414	1699.421	2962.720			
		Total	199838.43	37899.16	162744.44	81372.22	2333	79039.22

Royalty (201 * 79039.22)	Rs. 1,58, 868,83.00	
DMF(10% of Royalty)	Rs.14,22,706.00	
EMF( 5% of Royalty)	Rs.7,11,353.00.	
IT & SC( 2.02 % of Royalty)	Rs.3,20,915.00	
Total	Rs.1,83,41,857.00	
Amount Collected	Rs 10,53,620.00	
The Royalty	Rs.1,72,88,237.00	

*[Signature]*  
18.04.24

*[Signature]*  
18.04.24

The calculation of excess ( Approx) Morrum of Damanbhuin A, Tangi Tahasil of Khordha district.

Name Of Quarry	Area In M <sup>2</sup>	Average Depth Of Morrum (In M)	Volume In M <sup>3</sup> Morrum (In Cum)	As per Mining Plan Overburden ( in Cum) from April22 to Nov 2023	Morrum excess Excavated (in Cum)	Royalty @ Rs35/- (in Rs)	DMF & EMF (in Rs)	Total (in Rs)
A	B	C	D	E	F	G	H	I
DAMANBHUIIN Q-A	38251.434	1.5	57377.15159					
Q-1	2218.24	1.5	3327.36					
Q-2	2413.43	1.4	3378.802					
Q-3	2858.617	1.3	3716.2021					
Q-4	796.143	1.2	955.3716					
			68,754	4500	64,254	22,48,890.00	3,37,333.00	25,86,223.00

Royalty (35 * 64254)	Rs. 22,48,890.00	
DMF( 10% of Royalty)	Rs.2,24,889.00	
EMF( 5% of Royalty)	Rs.1,12,444.00	
Total	Rs.25,86,223.00	
<b>Total ( Laterite&amp; Morrum)</b>	<b>Rs. 1,98,74,460.00</b>	

*[Signature]*  
18.04.24

*[Signature]*  
18.04.24

**1. Calculation for compensation of laterite according to the order of Hon'ble NGT in OA No 122/2023/EZ**

Market Value of illegal mined Laterite (D)=79039.22 \* Rs 3080.00 ( Scale of compensation regime towards environmental and ecological damage for laterite was calculated@ Rs.3080/- in the meeting held on 17.10.2023 =Rs.24,34,40,798.00

Annual value of Foregone Ecological Value D\*RF= = Rs.24,34,40,798.00 \* 1 (RF) = Rs.24,34,40,798.00

- Present value of Foregone Ecological Values@5% discount rate and over 5 years

$$PV = \sum_{t=1}^5 (D * RF) / (1+r)^t$$

$$= \sum 24,34,40,798 / (1+0.05)^1 + 24,34,40,798 / (1+0.05)^2 + 24,34,40,798 / (1+0.05)^3 + 24,34,40,798 / (1+0.05)^4 + 24,34,40,798 / (1+0.05)^5 =$$

$$= 231848379 + 220807980 + 210293314 + 200279346 + 190742235 = 1053971254.00$$

- Net present value (after netting out market value of Illegal mined material)- i.e Total Compensation to be levied.

$$= NPV = PV - D$$

$$= 105,39,71,254.00 - 24,34,40,798.00 = Rs.81,05,30,456.00$$

Compensation charge in above case for laterite is **Rs.81,05,30,456.00**

**2. Calculation for compensation of morrum according to the order of Hon'ble NGT in OA No 122/2023/EZ**

Market Value of illegal mined Morrum (D)=64,254 \* Rs 712/- (scale of compensation regime towards environmental and ecological damage for laterite was calculated@ Rs.712/-/- in the meeting held on 17.10.2023.

$$= 64,254 * Rs 712 = 4,57,48,848.00$$

Annual value of Foregone Ecological Value D\* RF = 4,57,48,848.00 \* 1(RF) = 4,57,48,848.00

$$PV = \sum_{t=1}^5 (D * RF) / (1+r)^t$$

$$= \sum 45748848 / (1+0.05)^1 + 45748848 / (1+0.05)^2 + 45748848 / (1+0.05)^3 + 45748848 / (1+0.05)^4 + 45748848 / (1+0.05)^5 = 43570331 + 41495553 + 39519574 + 37637690 + 35845419 = Rs.19,80,68,567.00$$

Net present value (after netting out market value of Illegal mined material)- i.e Total Compensation to be levied

$$= NPV = PV - D$$

$$Rs.19,80,68,567.00 - Rs.4,57,48,848.00 = Rs.15,23,19,719.00$$

Compensation charge in above case for Morrum is **Rs. 15,23,19,719.00**

**Total Laterite + Morrum = Rs.81,05,30,456.00 + 15,23,19,719.00 = Rs. 96,28,50,175.00**

Dr. Pradeep Kumar Nayak  
 Environmental Scientist  
 SEIAA, Odisha  
 18/04/2024

ANNEXURE-VI(D)

13.11.23  
 (12)

Oy. 11.23-211  
 B. 11.23

## OFFICE OF THE TAHASILDAR, TANGI,

Letter No. 4922 Dated. 10.11.2023

To

The Deputy Director Mines,  
 Khordha.

Sub- Submission of measurement of Excess mining in Damanbhuin LSQ-A  
 in connection with NGT application no. 122/2023/EZ

Ref:- Your memo no. 325 dtd 16.10.2023.

Sir,

With reference to the letter on the subject cited above, I am to transmit herewith the following require documents is given below in connection with Damanbhuin LSQ-A with NGT application no. 122/2023/EZ.

This is for favour of kind information and necessary action.

Yours faithfully,

Enclosure-As above.

  
 Tahasildar, Tangi  
 Tahasildar  
 Tangi

1. Letter No. 6555 dtd. 12.05.23 of ADM, Khordha.
2. Calculation sheet of Damanbhuin LSQ-A of Geologist.
3. Letter no. 1956 dtd. 20.05.2023 of Tahasildar, Tangi
4. M.R No. 0500363 dtd. 31.05.2023.
5. M.R No. 0500350 dtd. 26.05.2023.
6. Letter No. 224 dtd. 18.01.2023 of Tahasildar, Tangi.
7. M.R No. 0500276 dtd. 25.01.2023.
8. M.R No. 0500283 dtd. 06.02.2023
9. Letter No. 1199 dtd. 24.06.2022 of Tahasildar, Tangi.

Letter No. 6555 Touzi, Dated, 12/05/2023

To

The Tahasildar, Tangi.

Sub: Submission of report on extraction of minor mineral from Jariput BSQ-6, 9, 10, Nayakote BSQ, Olasingh LSQ-C, Damanbhuin LSQ-A and C of Tangi Tahasil.

Sir,

In enclosing herewith the report of Geologist, Khordha on extraction of minor mineral from Jariput BSQ-6, 9, 10, Nayakote BSQ, Olasingh LSQ-C, Damanbhuin LSQ-A and C of Tangi Tahasil, I am say that Geologist, Khordha has been reported that there is an excess quantity of minor mineral has been extracted from Jariput BSQ-6, 9, 10, Nayakote BSQ, Olasingh LSQ-C, Damanbhuin LSQ-A and C of Tangi Tahasil.

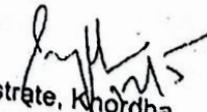
You are therefore, requested to take appropriate action as per the provision of law and issue notice to lessee to deposit the required govt. dues against the excess quantity of minor mineral have been extracted from Jariput BSQ-6, 9, 10, Nayakote BSQ, Olasingh LSQ-C, Damanbhuin LSQ-A and C of Tangi Tahasil, levy penalty as per rules & realise the amount at the earlest under intimation to this office accordingly.

Yours faithfully,

  
Addl. District Magistrate, Khordha

Memo No. 6556 Touzi, Dated, 12/05/2023

Copy forwarded to the Sub-Collector, Khordha for information and necessary action.

  
Addl. District Magistrate, Khordha



PT2-COLKHD-REV-MISC-0198-2022/3/2023

36

## Calculation for Damanabhui-A LSQ:-

QUARRY	Surface Area (m <sup>2</sup> )	Avg Thickness of Excavation(m)	Thickness Excluding Soil/OB	Total Vol of Excavation (m <sup>3</sup> )	Vol of usable Laterite Stone Excavated Excluding waste
Q1	1425	3	2	2850	1425
Q2	1350	2	2	2700	1350
Q3	861	2	1	860	431
Q4	867	2	1	867	434
					3640

Quantity allowed for extraction: -1500

Quantity extracted- 3640 cu.m (1856 cu.m outside quarry lease area)

Excess Quantity extracted-3640-1500=2140 cu.m

DAMANABHUI-C LSQ

- The lease period valid from 23.07.2021 to 22.07.2026. The lessee was allowed to extract 1800 cum of laterite stone from the quarry lease area

## Calculation for Damanabhui-C LSQ:-

QUARRY	Surface Area (m <sup>2</sup> )	Avg Thickness of Excavation(m)	Thickness Excluding Soil/OB	Total Vol of Excavation (m <sup>3</sup> )	Vol of usable Laterite Stone Excavated Excluding waste
Q1	3013	2.5	1.5	4520	3616
				Total	3616

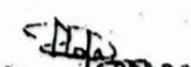
Quantity allowed for extraction: -1800

Quantity extracted- 3616 cum

Excess Quantity Extracted-3616-1800 = 1816 cu.m up to 31<sup>st</sup> December.
  
 Dipen Parida

Geologist

Copy submitted to Sub-Collector, Khordha For kind information and necessary action.

  
 Dipen Parida

Geologist

OFFICE OF THE TAHASILDAR, TANGI, KHORDHA  
E-Mail-ID- tdrtaggi@gmail.com & tah.tangikh-od@nic.in

L.No.1956/Sairat

Date: 20.5.2023

To

Sri Prahallad Biswal  
S/O-Purna Chandra Biswal  
At-Kaithapalla  
Po-Biribadi  
Dist-Khordha

Sub: Imposition of Penalty and Royalty over excess quantity extraction of Minor Mineral from Damanbhuin Laterite Stone Quarry-A as per direction of District Office Letter No 6555, dt12.05.2023.

You are hereby directed to deposit the following amount which is due to Excess quantity Extracted of Minor Mineral against Damanbhuin L.S.Q -A

The amount must be deposited to the undersigned within 7 days .

Royalty(Excess Quantity)	Rs 498620.00
Penalty	Rs 180000.00
<b>Total</b>	<b>Rs 678620.00</b>

Tahasildar, Tangi

ଅନୁସୂଚୀ XIV-- ପାଠନ ସଂ. 511

ରସିଦ ପୁସ୍ତକ  
RECEIPT BOOK

0500363

-4-

ସଂ. \_\_\_\_\_

[ ଓଡ଼ିଶା ନିକାଜତ ପ୍ରକରଣ ପୁସ୍ତକ, 1963 ନିୟମ 31(1) ଦ୍ରଷ୍ଟବ୍ୟ ]

ପୁସ୍ତକ ସଂ. 84 ମସିହା 2023

କାହାଠାରୁ ପ୍ରାପ୍ତ ହେଲା Prohibited Biswal. towards

କେଉଁ ବାବଦରେ Excess quantity extractions of  
Mimon Mineral from Damambhkim  
LSA - A. Previous MRN - 05003983  
ପରିମାଣ

ନଗଦ ଆକାରରେ Royalty - 298,620 = 00 ଟ. ପ.

Penalty - 180,000 = 00

ସମ୍ପାଦ ଆକାରରେ Taxel - 478,620 = 00

ସମାପ୍ତ

Rs 957,240 (Nine hundred fifty seven thousand -  
two hundred forty)

(ଅକ୍ଷରରେ \_\_\_\_\_ ଟଙ୍କା ମାତ୍ର )

ତା 31.5.2023

AKS  
31.5.2023  
ପ୍ରଦାନକାରୀ ଅଧିକାରୀ  
Tahasil, Tangi

ଓ. ସ. ମୁଦ୍ରଣାଳୟ (ପାଠନ) DTP--178--20,000 Bks.21-10-2011

ଅନୁଚ୍ଛେଦ XIV-- ପାଠନ ସଂ. 511

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ରସିଦ ପୁସ୍ତକ  
RECEIPT BOOK



ସଂ. \_\_\_\_\_

ଅନୁଚ୍ଛେଦ ପ୍ରକରଣ ପୁସ୍ତକ, 1963 ନିୟମ 31(1) ଦ୍ରଷ୍ଟବ୍ୟ।

ପୁସ୍ତକ ସଂ. 83 ମସିହା 20 23

କାହାଠାରୁ ପ୍ରାପ୍ତ ହେଲା Prachallada Biswal

Damanbhuin LSA-A

କେଉଁ ବାବଦରେ over. minor mineral

ନଗଦ ଆକାରରେ Royalty ଟ. ଟ.

ସ୍ଥାନ ଆକାରରେ 200,000

ଟଙ୍କା

(ଅକ୍ଷରରେ Two lakh only ଟଙ୍କା ମାତ୍ର)

ତା 26/10 23

*[Signature]*  
ପ୍ରମାଣିତକାରୀ/ପ୍ରମାଣିତା  
Tahasil, Tangi

ଓ. ପ. ମୁଦ୍ରଣାଳୟ (ପାଠନ) DTP--178--20,000 Bks. 21-10-2011

OFFICE OF THE TAHASILDAR, TANGI, KHORDHA - 6.  
E-Mail-ID- tdrtaggi@gmail.com & tah.tangikh-od@nic.in

L.No.- 224, Date: 18.01.23

To

Prahallad Biswal  
S/o-Pruna Chandra Biswal  
At-Kaithapalla  
Po- Biribadi  
Ps-Tangi, Dist-Khordha

Sub:

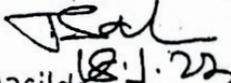
Deposit of royalty and penalty on illegal excavation of minor mineral from the Plot no-942 of Khata no-708 of Mouza- Damanabhuin.

Sir,

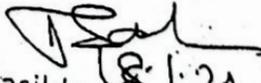
You are noticed to deposit the amount of Rs- 375000/- towards illegally extraction of laterite stone from the above land as per OMMC Rule- 2016.

Details of Royalty and Penalty are mentioned below:

Royalty	Rs.203220
Penalty	Rs 171780
Total	Rs. 375000

  
18.1.23  
Tahasildar, Tangi.

Memo no- 225 dt- 18.01.23  
Copy to Revenue inspector, Chhanagiri / Nazir for receiving the aforesaid amount and grant MR to compliance.

  
18.1.23  
Tahasildar, Tangi

ଅନୁସୂଚୀ XIV-- ପାଠନ ସଂ. 511

-7-

ରସିଦ ପୁସ୍ତକ  
RECEIPT BOOK

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ସଂ. \_\_\_\_\_

ରାଜ୍ୟ ପ୍ରକରଣ ପୁସ୍ତକ, 1963 ନିୟମ 31(i) ଦ୍ରଷ୍ଟବ୍ୟ]

KHORDHA  
kh-od@nic.in

ପୁସ୍ତକ ସଂ. 82 ମସିହା 20

କାହାଣୀରୁ ପ୍ରାପ୍ତ ହେଲା Forhalled Mineral Demands

କେଉଁ ବାବଦରେ L.S. A-4 towards illegal lifting  
laterite stone.

ନଗଦ ଆକାରରେ Royalty - ₹ 203220 ପରିମାଣ  
ଟ. ଟ.

ସ୍ଥାନ ଆକାରରେ Penalty - ₹ 146782

ମୋଟ

₹ 3,50,002/-  
(ଅକ୍ଷରରେ) Three Lakh Fifty H. ru.

ତା. 25.1.2023

[Signature]  
ପ୍ରକାଶକ  
Tahasil, Tangi

ଓ. ଉ. ମୁଦ୍ରଣାଳୟ (ପାଠନ) DTP--178--20,000 Bks.21-10-2011

ଉତ୍ତର ପତ୍ର  
RECEIPT BOOK

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P-141



ନିର୍ଦ୍ଦେଶ ପ୍ରକରଣ ପତ୍ର, 1963 ନିୟମ 31(1) ଦ୍ୱାରା

ପତ୍ର ନଂ. 82 ମସିହା 20

କାର୍ଯ୍ୟର ପ୍ରାପ୍ତ ହେବା Unhalled Bival Damnsabli

LSA-A towards illegal lifting

କେଉଁ ବାବଦରେ

Letente Stone

let - MR No - 0500276

ପତ୍ର ନାମ  
ଟ. ପ.

କର ଦାବୀରେ

Remedy - 12500/-

ସାମ ଦାବୀରେ

ସ୍ତର

(ଅର୍ଥରେ Five Thous. & above କୋ. ମାତ୍ର)

ତା. 6.2.2023

ଓ. ଉ. ପ୍ରକାଶନ (ସାଧନ) DTP-178-20,000 Bks 21-10-2011

ପ୍ରକାଶକ  
Tahasildar



L.No.- 1199

Date 24/06/2022

To,

The IIC, Jankia Police Station, Dist- Khordha.

Sub: - To lodge an F.I.R. against the culprits.

Sir,

With reference to the subject cited above, I am to say that, Dhurba Charan Kalas S/o- Promod Kalas, of village- Malipada, Po- Malipada Ps- Jankia Dist- Khordha the attorney holder of Prahallad Biswal (lessee of Damanbhuin Laterite Stone Quarry - "A") has given a written statement that while demarcating the quarry area, some miscreants opposed the demarcation work to be done by R.I Achyutpur and Tahasil Amins. The report of R.I Achyutpur is also attached. After receipt of the joint visit report of the team comprising of Deputy Director, Geology Khordha authorized RQP total station team, R.I. Achyutapur and his team on Damanbhuin Laterite stone quarry-A conducted on 23.6.2022. It is come to the notice of the undersigned that the volume 16324 Cum Laterite stone has been excavated from the said sources. But 8162 Cum laterite stone excavated excluding waste 50% of Total volume. which indicted that Yudhistir Udayasingh S/o- Kunja Bihari Udayasingh, Biswanath Behera S/o- Bula Behera all are residence Ps- Jankia Dist- Khordha are excavated volume 8162 of said quarry. The demand against the extrication is as follows.

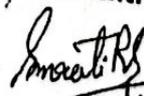
Royalty	=1469160
Addl. charges	=163240
S.R	= 360
IT.SC	=35913
DMF	=146916
EMF	=73458

Total =1889047 (Rupees Eighteen Lakh Eighty-nine thousand forty-seven) Only

In view of the above, I would request you to lodge an FIR against the following people and recovery of the demand of the mentioned the above name, also treat the written statement given by attorney holder of the lessee as F.I.R. and strong action as deemed proper may be taken against the culprits.

1. Yudhistir Udayasingh S/o- Kunja Bihari Udayasingh
2. Biswanath Behera S/o- Bula Behera all are residence Ps- Jankia Dist- Khordha

Yours faithfully,

  
24/6/22  
Tahasildar, Tangi



**Office of Revenue Inspector, Achyutapur, Dist-Khordha**

**Letter no. 236**

**dt. 23.06.2022**

To,

**The Tahasildar, Tangi, District-Khordha**

Subject: Regarding illegal mining of laterite stone from Damanbhuin Laterite Stone Quarry-I

Sir,

With reference to the above cited subject, it is to inform you that, I have visited the Damanbhuin Laterite Stone Quarry-I bearing khata no. 608, Plot no. 2161, Kissam-Gochar over an area of 10.230 acres at village-Damanbhuin, Tahasil-Tangi, Dist-Khordha along with Surveyor Sri Sekh Kalimulla and Sri Deepen Parida (Geologist) to estimate the quantity of laterite stone material has been extracted from the source. Durinmg inquiry it is found that approximately 8000 cum of laterite stone has been extracted from source illegally by some villagers of Jankia village. They have extracted laterite stone from the source forcibly with giving threatening to the lease holder.

This is for your kind information and necessary action.

Yours faithfully,

Revenue Inspector  
Achyutapur

ଉତ୍କଳ ବିକାଶକଳ କାମଧାରୀଙ୍କୁ ଅଧ୍ୟକ୍ଷତ୍ୱ  
ପଦ୍ମ ସମାପୀ ୨୩୨ କା. ୨୩.୦୨.୨୨

ପ୍ରକାଶକ ଶ୍ରୀମତୀ ଶ୍ରୀମତୀ ଶ୍ରୀମତୀ ଶ୍ରୀମତୀ  
କର୍ମକ୍ରମ - (କୋରା-କମଳାକାନ୍ତ ନାୟକଙ୍କୁ ପଦ୍ମ ବିକାଶ କାମଧାରୀଙ୍କୁ  
ପଦ୍ମ ପଦ୍ମ ଶ୍ରୀମତୀ ଶ୍ରୀମତୀ ଶ୍ରୀମତୀ ଶ୍ରୀମତୀ)

ମହାଶୟ ଶ୍ରୀମତୀ କର୍ମକ୍ରମ ନିକେ କୋରା-କମଳାକାନ୍ତଙ୍କୁ ନାୟକ  
ଆକାଶ. ୨୦୮ ପୁ. ୨୧୨୧ କର୍ମକ୍ରମ ଶ୍ରୀମତୀ ୧୧୦.୨୩୦ କ୍ର  
ଶ୍ରୀମତୀ ଶ୍ରୀମତୀ ଶ୍ରୀମତୀ ଶ୍ରୀମତୀ ଶ୍ରୀମତୀ ଶ୍ରୀମତୀ  
କର୍ମକ୍ରମ, ଶ୍ରୀମତୀ କର୍ମକ୍ରମ ଶ୍ରୀମତୀ ଶ୍ରୀମତୀ ଶ୍ରୀମତୀ  
କର୍ମକ୍ରମ ଶ୍ରୀମତୀ କର୍ମକ୍ରମ ଶ୍ରୀମତୀ ଶ୍ରୀମତୀ ଶ୍ରୀମତୀ

Somant  
23/1/22

କର୍ମକ୍ରମ ଶ୍ରୀମତୀ କର୍ମକ୍ରମ ଶ୍ରୀମତୀ ଶ୍ରୀମତୀ ଶ୍ରୀମତୀ  
କର୍ମକ୍ରମ ଶ୍ରୀମତୀ କର୍ମକ୍ରମ ଶ୍ରୀମତୀ ଶ୍ରୀମତୀ ଶ୍ରୀମତୀ

ଆକାଶ କର୍ମକ୍ରମ

ଆକାଶ କର୍ମକ୍ରମ  
Revenue  
Achyutapur

- ଉତ୍କଳ ବିକାଶକଳ କାମଧାରୀଙ୍କୁ
- ① Dusmanta Sri Chondan
  - ② Anand Dhejabal
  - ③ Narayan parida
  - ④ Dhruba Charan Koley
  - ⑤ Ranjan Behena

**Office of Revenue Inspector, Achyutapur, Dist-Khordha**

**Letter no. 236**

**dt. 23.06.2022**

To,

**The Tahasildar, Tangi, District-Khordha**

Subject: Regarding illegal mining of laterite stone from Damanbhuin Laterite Stone Quarry-I

Sir,

With reference to the above cited subject, it is to inform you that, I have visited the Damanbhuin Laterite Stone Quarry-I bearing Khata no. 608, Plot no. 2161, Kissam-Gochar over an area of 10.230 acres at village-Damanbhuin, Tahasil-Tangi, Dist-Khordha along with Surveyor Sri Sekh Kalimulla and Sri Deepen Parida (Geologist) to estimate the quantity of laterite stone material has been extracted from the source. During inquiry it is found that approximately 8000 cum of laterite stone has been extracted from source illegally by some villagers of Jankia village. Further, it is found that Sri Judhister Udaysingh, S/o- Kunjabihari Udaysingh and Sri Biswanath Behera, S/o- Bula Behera of village-Jankia, Dist-Khordha are involved for extraction laterite stone from Damanbhuin Laterite Stone Quarry illegally by giving threatening to the lease holder as intimated by the villagers of Jankia Village.

This is for your kind information and necessary action.

Yours faithfully,

Revenue Inspector  
Achyutapur

Signature of the villagers of Jankia Village

1. Sri Dusmanta Srichandan
2. Sri Anand Bhejabal
3. Sri Narayan Parida
4. Sri Dhruba Charan Kalad
5. Sri Ranjan Behera